

[English]

Railway Line between Gooty and Dronachalam and Conversion of Railway Line between Dronachalam and Hyderabad

6457. SHRI K. RAMACHANDRA REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to conduct a survey for laying a new broad gauge direct line between Gooty and Dronachalam in Andhra Pradesh.

(b) whether the survey for conversion of Dronachalam-Kurnool-Hyderabad railway line has been completed; and

(c) if so, the details thereof and further action taken in the matter?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) No, Sir.

(b) No, Sir.

(c) Does not arise.

Rajkot Railway Station

6458. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI: Will the Minister of RAILWAYS be pleased to state:

(a) whether there are plans for electrification, T.V. computerisation and connecting of sleeper lines etc. on a new and modern pattern at Rajkot station so as to provide more facilities to passengers;

(b) if so, the details thereof; and

(c) when the above work is likely to start?

THE MINISTER OF STATE OF THE MINISTRY OF RAILWAYS (SHRI MADHAVARAO SCINDIA): (a) to (c). The Station is already electrified and provided with electrical amenity fittings. There are no plans at present for CCTV and computerisation at Rajkot station.

Improvement to station including remodelling of station building, is a continuous process and the same is done on a need-based programme, in phases, subject to availability of funds. Rajkot station has been selected for being developed as a Model Station. The facilities being provided comprise drinking water, toilets, remodelling of station building, improvements to circulating area etc. at an anticipated cost of Rs. 30.60 lakhs. The work is in progress and is expected to be completed in stages, by the middle of Eighth Plan.

Recharging of Ground Water in Madhya Pradesh

6459. SHRI MAHENDRA SINGH: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Union Government are contemplating to extend financial assistance to States for carrying investigation for artificially recharging ground water; and

(b) if so, the assistance therefor being provided to Madhya Pradesh during 1989-90?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI KRISHNA SAHI): (a) No, Sir.

(b) Does not arise.

Overdrafts by States

6460. PROF. K.V. THOMAS: Will the Minister of FINANCE be pleased to state:

(a) names of States/Union Territories which were in overdrafts with the Reserve Bank of India as on 31st March, 1989;

(b) the amount outstanding in respect of each of them; and

(c) the action taken against the States which have exceeded the allotted overdraft

facility?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): (a) and (b). The names of the State Governments which were in overdraft as on March 31, 1989 and the amounts of overdraft are indicated below:

S.No.	States	Amount of Overdraft (Rs. in Crs.)	Number of consecutive working day.
1	2	3	4
1.	Madhya Pradesh	14.96	5
2.	Mizoram	2.56	3
3.	Rajasthan	57.98	1

(c) The overdrafts were wiped out by the State Governments within the period of seven consecutive working days as stipulated under the Overdraft Regulation Scheme and hence the RBI was not required to take action.

Recruitment Rules in MPEDA

6461. SHRI SURESH KURUP: Will the Minister of COMMERCE be pleased to state:

(a) whether there are no recruitment rules in the Marine Products Export Development Authority (MPEDA); and

(b) if so, the reasons therefor?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) and (b). Out of 473 posts in 87 categories in the Marine Products Export Development Authority, Recruitment Rules exist for 459 posts.

Collection of Premium by LIC and GIC from Policy-Holders

6462. SHRI YOGESHWAR PARSAD YOGESH:
SHRI KAMLA PRASAD SINGH:

Will the Minister of FINANCE be pleased to state:

(a) the prevailing procedure in offices of the Life Insurance Corporation and the General Insurance Corporation for communicating and collecting premium from policy-holders;

(b) whether it is obligatory for the Offices of these corporations to ensure issue of notices to the policy-holders; and

(c) if not, the reasons therefor and the action proposed to be taken by Government in this regard?

THE MINISTER OF STATE IN THE